

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 107

CP (IB) No. 10/Chd/Hry/2020

IN THE MATTER OF:-

Pierian Services Private Limited

...Petitioner

Versus

GEMS Education Solutions India Private
Ltd.

...Respondent

Under Section: 9, IBC 2016

Order delivered on 02.05.2024

CORAM:

**SH. UMESH KUMAR SHUKLA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Mr. Animesh Sharma, Advocate

For the respondent : Ms. Deepanshu Gupta, proxy counsel for Mr. Puneet
Sharma, Advocate

ORDER

It is stated by ld. proxy counsel appearing on behalf of the respondent/corporate debtor that the counter affidavit to the date of default along with short written submissions have been e-filed. The copy of the same has been received by the opposite counsel, as stated by him. Let the hard copy of the same be filed during the course of the day and if filed already, she is directed to check the same with the Registry and place the same before us on the next date of hearing. Let the matter be listed for arguments before the Regular Bench on 04.06.2024.

No further opportunity will be given.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (TECHNICAL)

Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)